

12.09 1/2 hrs.

JOINT COMMITTEE ON INDIAN MEDICAL COUNCIL (AMENDMENT) BILL, 1989

[English]

Report and Evidence

DR. KRUPASINDHU BHOI (Sambalpur): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Joint Committee on the Indian Medical Council (Amendment) Bill, 1987.

I also lay on the Table a copy of the Evidence tendered before the Joint Committee on the Indian Medical Council (Amendment) Bill, 1987.

12.01 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRIP. NAMGYAL): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 31st July, 1989, will consist of:-

1. Consideration of any item of Government Business carried over from Today's Order paper.
2. Consideration and passing of:—
 - (a) The Constitution (Sixty-fourth Amendment) Bill, 1989.
 - (b) The Constitution (Sixty-third

Amendment) Bill, 1989.

3. General discussion on the Karnataka Budget for 1989-90.
4. Discussion and voting on the Demands for Grants in respect of the State of Karnataka for 1989-90.
5. Consideration and passing of the Employees State Insurance (Amendment) Bill, 1989, as passed by Rajya Sabha.

[Translation]

SHRI AKHTAR HASAN (Kairana): Mr. Deputy Speaker, Sir, the following matter may be included in the next week's agenda.

I want to draw the attention of the Government towards judicial system in the country. Firstly, suits in civil courts are not taken up for hearing in the order of seen numbers assigned to them, due to which many cases remain pending for a long time. Secondly, hearing of appeals takes longer time than the time taken in original suits. In many cases, plaintiffs and respondents die before their suits are decided. Thirdly, usually lawyers go on making request for listing the cases on fresh dates.

It is my suggestion that appeals should be treated at par with the original suits and appeals should also be disposed of on monthly quota basis as in done in case of original suits and not more than two request of attorneys for fresh date should be entertained and that too on special grounds. Some law should be enacted in this regard. This will benefit plaintiffs and well as respondents and cases will also be disposed of expeditiously.

SHRI DAL CHANDER JAIN (Damoh): Mr. Deputy Speaker, Sir, the following them may please be included in the next week's agenda:—

About 60 per cent of the total of tendu leaves are collected in Madhya Pradesh. As